

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

IA No. 1013/2024

In

CP(IB) No. 53/Chd/Hry/2024

IN THE MATTER OF:

Tirupati Minerals Pvt. Ltd.

Vs.

...Petitioner/ Operational Creditor

Prakash Industries Limited

...Respondent/ Corporate Debtor

Under Section: 9 & 60(5), IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Ranjit Kumar, proxy counsel for Mr.
Gulshan Kumar Sachdev, Advocate

For the Respondent and applicant: Mr. Vaibhav Sahni, Advocate
In IA No. 1013/2024

ORDER

IA No. 1013/2024 has been filed by learned counsel for the respondent/ corporate debtor to place on record the settlement agreement dated 27.03.2024. The same is taken on record. It is stated by learned counsel for the respondent/ corporate debtor that the matter has been settled between the parties.

A date is requested by learned proxy counsel for the petitioner on the ground that the original counsel could not appear today as he is on his legs before the District Court, Panchkula today. List the matter on 01.05.2024 in supplementary list for withdrawal, if any.

-sd-
(L. N. GUPTA)
MEMBER (T)
SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)